

. ITEM NO.25

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C).....CC No(s).
15090/2014

(Arising out of impugned final judgment and order dated 03/07/2013
in WP No. 48842/2011 passed by the High Court Of Judicature at
Allahabad)

STATE OF U P AND ORS

Petitioner(s)

VERSUS

RATAN BABU SAXENA AND ORS Respondent(s)
(With appln. (s) for c/delay in filing SLP and office report)

Date : 15/09/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA
HON'BLE MR. JUSTICE PRAFULLA CHANDRA PANT

For Petitioner(s)

Mr. Irshad Ahmad, Adv.
Mr. Abhish Kumar, Adv.
Mr. Vaibhav Yadav, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice returnable within four weeks.

Dasti, in addition, is permitted.

Signature Not Verified

(Neeta)

(Usha Sharma)

Digitally signed by

Sr. P.A.

COURT MASTER

Neeta Sapra
Date: 2014.09.20
12:36:50 IST
Reason: